

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3646/2007

(From the impugned final judgement and order dated 10/11/2006 in RSA No.  
3773/2005 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

NAND LAL, R.M.P.

Petitioner(s)

VERSUS

KARESHANI

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief )

Date: 07/03/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE H.S. BEDI

For Petitioner(s)

Mr. Neeraj Kumar Jain, Adv.

Mr. Bharat Singh, Adv.

Mr. Sandeep Chaturvedi, Adv.

Mr. Vikrant Hooda, Adv.

Mr. Ugra Shankar Prasad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

rd the Counsel for the petitioner is permitted to place on reco

Notification issued in the year 1967 permitting an Ayurvedic Practitioner to  
practice Allopathy. He will also verify and place before this Cou  
rt as to

whether that Notification is still in effect.

Put up after two weeks.

(Sukhbir Paul Kaur)

Court Master

(Vijay Dhawan)

Court Master